

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Review Petition No. 47/RP/2022 in
Petition No. 676/TT/2020**

Subject	:	Petition for review of order dated 25.6.2022 in Petition No. 676/TT/2020.
Date of Hearing	:	27.4.2023
Coram	:	Shri I. S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member
Petitioner	:	Power Grid Corporation of India Limited
Respondents	:	Rajasthan Rajya Vidyut Prasaran Nigam Limited & 16 Others
Parties present	:	Ms. Swapna Seshadri, Advocate, PGCIL Mr. Utkarsh Singh, Advocate, PGCIL Mr. Bipin Bihari Rath, PGCIL Mr. Nitish Kumar, PGCIL Mr. Angaru Naresh Kumar, PGCIL

Record of Proceedings

The Commission vide order dated 25.6.2022 in Petition No. 676/TT/2020, tried up the transmission tariff for 2014-19 period and determined the tariff for 2019-24 period in respect of 8 number of transmission assets covered under "Augmentation of Transformers in Northern Region Part-A" in Northern Region.

2. Learned counsel for the Review Petitioner submitted that there were two ICTs at Moga Sub-station which were replaced from 250 MVA ICT to 500 MVA ICT and were kept as spare ICTs.

3. The 250 MVA ICT at Moga Sub-station which was replaced by 500 MVA at Moga Sub-station was later shifted to Bhadrawati in 2017. The Commission vide order dated 27.11.2015 in Petition No. 26/TT/2014 while determining the tariff for 2009-14 period in respect of 500 MVA ICT at Moga Sub-station after replacement of 250 MVA ICT, worked out depreciation in respect of 250 MVA ICT by taking its gross block value minus cumulative depreciation upto the date of decapitalization. Further, the Commission vide order dated 27.5.2022 in Petition No. 223/TT/2020 re-capitalized the said 250 ICT at Bhadrawati Sub-station shifted from Moga Sub-station on the depreciated cost.



4. Learned counsel submitted that the depreciation treatment as meted out to the said 250 MVA ICT shifted to Bhadrawati Sub-station from Moga Sub-station, may also be given to 250 MVA ICT-III which was kept as spare (originally covered under Kishenpur Moga Transmission Line (KMTL) Project) and the Petitioner has not used it in any of its systems. She further submitted that this 250 MVA ICT of KMTL Project has been sold to Haryana Vidyut Prasaran Nigam Limited (HVPNL) in May, 2016.
5. Learned counsel for the Review Petitioner submitted that the Commission in the impugned order dated 26.5.2022 in Petition No. 676/TT/2020, while truing up the tariff with respect to the subject ICT under review has erroneously made deduction of gross block value of ₹600.47 lakh for de-capitalization of replaced 250 MVA ICT-III which was kept as spares and shifted to Navada (HVPNL) instead of taking its net present value i.e. gross block value minus cumulative depreciation till de-capitalization as was done in the case of 250 MVA ICT shifted to Bhadrawati Sub-station whose true up is covered in Petition No. 147/TT/2019.
6. No reply has been filed by the Respondents.
7. In the interest of justice, the Commission granted one more opportunity to the Respondents to file their written submissions, if any, by 30.5.2023, with a copy of the same to the Petitioner and the Petitioner may file rejoinder, if need be, by 5.6.2023.
8. Subject to above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

